

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

Company Appeal No. 33/(MAH)/2013  
CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2016

NAME OF THE PARTIES: The Oriental Insurance Co. Ltd.

V/s.

M/s. Lupin Limited

SECTION OF THE COMPANIES ACT: 58, 59 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1	CA-KAMAL AGRAWAL	Petitioner	Kamal Agg
2	R.S. Raymond Advocate.	R.No. 3	R.S. Raymond
3	P.S. GUPCHUP	R 1	P.S. Gupchup

ORDER

C.P. 33/58, 59/CLB/MB/2013

1. Ld. Counsel representing the Petitioner and Ld. Representative for Respondent No.1 and respondent No.3 are present.
2. After hearing for some time, it has brought to the notice of this Bench that Respondent No.3 made purchase of impugned 100 shares from one Share Broker i.e. one M/s. K.C. Goenka & Co. An Affidavit also has been filed in reply by Respondent No.3.
3. However, at this juncture, the Petitioner is seeking permission to implead the Share Broker M/s. K.C. Goenka & Co. and for that purpose seeking to file a Petition for amendment in C.P.33. Time is granted.
4. Petitioner is directed to file an Application on or before 15<sup>th</sup> November, 2016. He is also directed to issue a Notice to the party yet to be impleaded.

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5. The next date of hearing for C.P. 33/2013 is fixed for **13<sup>th</sup> December, 2016.**
6. Let the pleadings be completed, as referred above, hence liberty is granted to Respondent No.1 not to appear on the next date of hearing.

Dated: 25.10.2016

sd/-

**Shri M.K. Shrawat**  
Member (Judicial